

**GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT**

NOTIFICATION

Dated Shillong the 20th August, 2020.

No. LJ(B). 53/93/Pt/80— In exercise of the powers conferred by sub-section (1) of Section 20 of the Code of Criminal Procedure 1973 and Section 2 of the Epidemic Diseases Act, 1897, the Governor of Meghalaya is pleased to appoint the following officers as Executive Magistrate in the interest of Public Services within East Khasi Hills District with immediate effect and until further orders:

<u>Sl. No</u>	<u>Name of the officers</u>	<u>Designation / Office /Contact Nos.</u>
1.	KYNTIEWLANG KHONGSAM	J.E., O/o the Directorate of Fisheries-8731963127
2.	EDDIESON NONGRANG	Programme Officer, O/o the Meghalaya State Rural Employment Society-9774333613
3.	IOHBORLANG MARBANIANG	JDA, O/o the Meghalaya Energy Corporation Limited (Accounts)-9612104206
4.	PLAININGSON LYNGDOH NONGBET	Inspector, O/o the Chief Inspector of Boilers and Factories-8414088416
5.	PYNSHAILANG LYNSEER	J.E., O/o the Executive Engineer, GSWS Division-II-8794608428


(L.K. Swett)

Under Secretary to the Government of Meghalaya,
Law (B) Department.

Memo. No. LJ(B). 53/93/Pt/80-A

Dated Shillong the 20th August 2020

Copy forwarded to:-

1. The Director of Printing & Stationery, Meghalaya, Shillong for publication of the Notification in the Meghalaya Gazette.
2. The Additional Deputy Commissioner, East Khasi Hills District, Shillong with reference to letter No.Dev.35(II)11/HEALTH/2013/Pt.IV/351 Dtd. 19th August, 2020.
3. Personnel & A.R. (A) Department.
4. The DEO (Data Entry Operator), Law (A) Department for uploading the Notification in the website.

By orders, etc.



Under Secretary to the Government of Meghalaya,
Law (B) Department.